GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:1892 ANSWERED ON:08.03.2011 SPECIAL COURT OF NIA Antony Shri Anto

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has any plan to set up a special court of the National Investigation Agency (NIA) in Kerala;
- (b) if so, the details thereof and the location identified for the purpose;
- (c) the time by which such court is likely to be set-up; and
- (d) the total funds likely to be incurred in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI GURUDAS KAMAT)

(a) to (d): In terms of sub-section (1) of Section (11) of the National Investigation Agency Act, 2008, the Central Government has already on 14th September, 2009 designated and notified the Special Court-II of the Special Judge, Central Bureau of Investigation, Kerala at Kochi as the Special Court for the national Investigation Agency (NIA) for the trial of the Scheduled Offences in Kerala. No expenditure has been incurred on this account.